NATIONAL COMPANY LAW TRIBUNAL **HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.149 of 2017 in CP (IB)/97/7/HDB/2017
NAME OF THE COMPANY	Mack Soft Tech Private Limited
NAME OF THE PETITIONER(S)	Quinn Logistics India Pvt Ltd
NAME OF THE RESPONDENT(S)	Mack Soft Tech Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mr. Rajir Nayar	St. Adr.	7	
Mr. Jayant Mehla	Adv	9871988051	
Ms. Shirambika Sinla	Adv	shivambika @	Inha
M. Kann	Adv.	Capitallaw.in	18
Mr. Paul Mc Goman	Di rector		

Counsel for Respondent(s): Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mg. Amit Sibal	Sr. Adm.	7811713724	lu
Mr. Rohan Jaitley	Adv		
Ms. Ferida Chopra Ma Pervinda))		ı
), ILP/NSTPI	9820874977	Me
Sundaresh Bleet	THE MAIN	1 11/19	.72

CA No.149/2017 IN CP (IB) NO.97/7/HDB/2017

QUINN LOGISTICS INDIA PRIVATE LIMITED VS MACK SOFT TECH PRIVATE LIMITED

Date of order: 09.10.2017

Heard Shri Rajiv Nayar, Learned Senior Counsel alongwith Shri Jayant Mehta, Ms. Shivambika Sinha, Shri Ramu, Learned Counsels for the Applicants and Mr. Paul Mc. Gowan, Director of the Applicant Company; Shri Amit Sibal, Shri Rohan Jaitley, Shri Ferida Chopra and Shri Pervinder, Learned Counsels for the Respondent and Shri Sundaresh Bhat, Learned IRP.

In view of the fact that all the Learned Counsels agrees to take up CA.149/2017 for final hearing, Counsels are directed to file their respective pleadings and complete well before the next date of hearing by duly serving a copy to the other side. Post the case on 6.11.2017. The Interim order passed on 15.09.2017 will continue till the next date of hearing.

Member (T)

Bm

Member (J)